

CENTRAL ADMINISTRATIVE TRIBUNAL

PATNA BENCH

O.A.NO.: 86 of 2006

[Patna, this Monday, the 10th Day of April, 2006]

C O R A M

HON'BLE SHRI SHANKAR PRASAD, MEMBER [ADMN.]
HON'BLE MS. SADHANA SRIVASTAVA, MEMBER [JUDL.]

Smt. Manju Devi, wife/widow of Late Pankaj Ram, resident of mohalla –
Kachara, P.O. & P.S. - Mokama, District – Patna. APPLICANT.
By Advocate :- Shri A.N.Jha.

Vs.

1. Union of India represented through the General Manager, East Central Railway, At & PO – Hajipur, District – Vaishali [Bihar].
2. The Divisional Railway Manager, E.C.Railway, Danapur Division, Danapur [Bihar]. RESPONDENTS

By Advocate :- Shri P.K.Tiwarey, ASC.

O R D E R [ORAL]

Shankar Prasad, M[A] :- Heard Shri A.N.Jha, the learned counsel for the applicant and Shri P.K.Tiwarey, the learned Addl. Standing Counsel for the respondents. Shri Jha, the learned counsel has relied on the Lucknow Bench decision in OA 383 of 1998 [2002(2) ATJ 86] and Railway Board's circular dated 10.11.2000. A bare perusal of this decision as well the Railway Board's circular shows that they are in the context of employees who have been medically decategorised or in the case of employees who has been medically decategorised but chose to voluntarily retired.

2. A bare perusal of the record indicates that the applicant had been voluntarily retired from service. *Sh.*

3. In view of the above, we find that there is no merit in the OA and the same deserves to be dismissed. This OA stands, accordingly, dismissed. No costs.


[Sadhana Srivastava]/M[J]

skj.


[Shankar Prasad]/M[A]